

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 404
IB/525/PB/2021

IN THE MATTER OF:

Sujit Raghunath Desai
Vs.
Essel Realty Developers Pvt Ltd

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 09.02.2022

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant

: Mr.GauravAgarwal, Adv.
Mr. Neel Kamal Mishra, Adv.

For the Respondent

: Mr. Abhimanyu Singh Khatri, Adv.

ORDER

Learned Counsel Mr.GauravAgarwal appearing on behalf of Mr.JatinZaveri stated that he wants to withdraw the present petition on the ground that the amount involved is less than threshold limit of Rs.One crore. Accordingly, present petition stands dismissed as withdrawn with liberty to avail the appropriate remedy as per law.


**SUMITA PURKAYASTHA
MEMBER (T)**


**DHARMINDER SINGH
MEMBER (J)**